

**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 257/2020
O.A. No. 1404/2020**



This the 26th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Neeraj
S/o Shri Karamvir Singh,
Age about 29 year,
R/o-567, Baidhi(4)
Baidhi, Karna Lake,
Karnal (Haryana)

... Petitioner

(through Shri Manjeet Singh Reen)

Versus

Shri S.C. Jain,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi

... Respondent

(through Shri Satpal Singh)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (A):

At the outset, learned counsel for the petitioner submits that in compliance of the directions of this Tribunal in the aforesaid OA, the respondents have passed

an order dated 01.03.2021. However, he submits that the petitioner is not satisfied with the said order. Learned counsel for the applicant/petitioner seeks liberty to challenge the same in original proceedings, if required and so advised.



2. In view of the aforesaid, the CP is closed. Notices are discharged, with liberty to the petitioner to challenge the order dated 01.03.2021, if so advised.

(Aradhana Johri)
Member (A)

(R.N. Singh)
Member (J)

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